

ITEM NO.5

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO. 23651/2023

(Arising out of impugned final judgment and order dated 03-03-2023 in SAD No. 49/2023 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

DR. AMAR NATH SHARMA & ORS.

PETITIONER(S)

VERSUS

MISSION DIRECTOR/CONVENER, EXECUTIVE COMMITTEE,
NATIONAL RURAL HEALTH MISSION, UP & ORS.

RESPONDENT(S)

(FOR ADMISSION and IA No.186290/2023-EXEMPTION FROM FILING O.T. and IA No.186287/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.211500/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

Dr. S. Muralidhar, Sr. Adv.
Mr. Sukumar Pattjoshi, Sr. Adv.
Mr. Sanjeev Chaudhary, Adv.
Mr. Pratap Shanker, Adv.
Mr. M A .karthik, Adv.
Mr. Ankit Kumar, Adv.
Mr. Ram Krishna Rao, Adv.
Mr. Swetank Shantanu, AOR

For Respondent(s)

Mr. Anurag Kishore, AOR
Ms. Ritika Srivastava, Adv.

**UPON hearing the counsel, the Court made the following
O R D E R**

1. Application seeking exemption from filing official translation is allowed.
2. Delay condoned.
3. Issue notice.
4. Mr. Anurag Kishore, learned Advocate on Record, who appears on caveat, accepts notice on behalf of the respondent no.1. He is directed to obtain instructions as to whether he will enter appearance for respondent no.2 as well.
5. Counter affidavit shall be filed within four weeks.
6. Rejoinder affidavit, if any, shall be filed within two weeks thereafter.
7. Issue notice to the remaining respondents.
8. List after service and pleadings complete.

**(POOJA SHARMA)
COURT MASTER (SH)**

**(NAND KISHOR)
COURT MASTER (NSH)**